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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
O.A.No.260/00606 of 2015

Cuttack this the 7th day of December, 2015
CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

1. Purnima Raula @ Nirmala Roul,
Aged about 45 years,
W/o. late Chitaranjan Roula
2. Sri Soumaya Ranjan Roul
Aged about 20 years
S/o.late Chitaranjan Roula

Both are of Vill-Baraboria, PO-Patapur, Via-Bahugram, PS-Jagatpur, Dist-
Cuttack, Odisha, pin-754 200

...Applicants

By the Advocate(s)-M/s.S.Swain
S.C.Samantray
U.K.Mishra
H.H.Pani
M.Satapathy

-VERSUS-

Union of India represented through

1. The General Manager
South Eastern Railway
Garden Reach
Kolkata
2. The Carriage Workshop Manager
S.E.Railway
Kharagpur Workshop
Kharagpur-721 301
3. The Workshop Personnel Officer
S.E.Railway



Kharapur Workshop
Kharaagpur-721 301

4. The Dy.C.M.E.(Carriage Workshop)
S.E.Railway
Kharagpur Workshop
Kharagpur-721 301

...Respondents
By the Advocate(s)-Mr.S.K.Ojha

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Mr.S.Swain, learned counsel for the applicants and Mr.S.K.Ojha, learned panel counsel for the Railways. Misc.Application No.707/15 for joint prosecution is allowed.

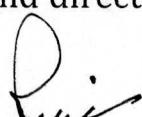
2. This matter was taken up for admission on 9.9.2015 and it was observed that applicant no.1 had made applications to respondents for consideration of the case of applicant no.2, i.e., her son for provision of employment assistance on compassionate grounds. Respondents had already registered the name of applicant no.2 on 26.4.2011 and as no tangible result came out applicant made a representation on 10.1.2015 to respondent no.3. In view of the same, the Tribunal had directed the learned panel counsel to obtain instructions regarding the subsequent action taken by the respondents in pursuance of the registration of the name of applicant no.2 for



providing him employment under compassionate appointment scheme. In response to this, Mr.Ojha has filed a short reply to-day, copy of which has been served on the learned counsel for the applicants. On perusal of the short reply, it appears that the subject of awarding compassionate appointment to applicant no.2 is under active consideration of the respondents. It is further submitted by Mr.Ojha that in the present case the Deputy CME(Carriage), Kharagpur being the competent authority to consider the case of the applicant no.2 is already ~~ceased~~^{seized} of the matter and within a maximum period of sixty days, he will take a final decision.

3. Since the matter is under active consideration of respondent no.4 as borne out from the short reply, at this stage, I do not consider it proper to further continue with this O.A. Therefore, the O.A. is disposed of with a direction to respondent no.4, i.e., Deputy CME(Carriage Workshop) to dispose of the grievance of the applicant no.2 for compassionate appointment and communicate the decision thereon in a speaking and well-reasoned manner within a period of sixty days from the date of receipt of this order to the applicant.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.



5. Copy of this order be sent to respondent no.4 at the cost of the applicant for which Mr.S.Swain to file the postal requisites by 9.12.2015.

6. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

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